

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

IA/718/ND/2024 IA/1195/ND/2023 in IB/2504/ND/2019

IN THE MATTER OF:

M/s Arun Enterprises	...	Applicant
Versus		
M/s Mansfield Cables Company Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Vinay Kumar in IA-1195/2023
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1195/ND/2023;-

No representation on behalf of RP. Mr. Vinay Kumar, Ld. Counsel for the Applicant in IA/1195/ND/2023 is present physically and submitted that the Hon'ble NCLAT has stayed the proceedings and next date of hearing before the Hon'ble NCLAT is 09.08.2024. Applicant is directed to produce a copy of the order of Hon'ble NCLAT. Let this matter be posted to **14.08.2024.**

IA/718/ND/2024:

List this IA on **14.08.2024.**

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**